CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.SM/008/2014

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Date of Order : 20.6.2014

In the matter of

Non-Compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Authority (Technical Standards) for Connectivity to the Grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standard) Regulations, 2010.

And

in the matter of

- The CE (S/O Commercial)
 State Load Despatch Centre,
 Haryana Vidyut Prasaran Nigam Limited,
 Shakti Bhawan, Sector-6,
 Dist- Ambala, Panchkula, Haryana- 134109.
- The CMD,
 Punjab State Transmission Corporation Limited,
 PSEB Head office, The Mall,
 Patiala, Punjab 147001.
- The CE (PS),
 SLDC, Energy Systems,
 5th Floor, Shakti Bhawan, Ashok Marg,
 Lucknow, Uttar Pradesh- 226007.
- The CE (LD),
 State Load Despatch Centre,
 Vidyut Bhawan, Janpath,
 Jaipur, Rajasthan- 302005.



- The Chief Engineer,
 Maharashtra State Load Despatch Centre,
 Thane- Belapur Road, P.O. Airoli,
 Navi Mumbai 400708.
- The Superintending Engineer (Operation)
 SLDC, Gujarat Energy Transmission Corporation Limited,
 132 kV Gotri Sub Station compound,
 Near T.B. Hospital, Gotri road,
 Vadodara, Gujarat
- 7. The Chief Engineer (LD),
 State Load Despatch Centre,
 MP Power Transmission Corporation Limited,
 Nayagaon, Rampur,
 Jabalpur 482008.
- 8. The Chief Engineer,
 State Load Despatch Centre,
 CS Power Transmission Corporation Limited,
 Khedamara, Jamul,
 Bhilai, Chhattisgarh- 490024
- The General Manager,
 Western Regional Load Despatch Centre,
 F-3, M.I.D.C. Area, Marol,
 Andheri (East), Mumbai- 400093.
- The General Manager,
 Northern Regional Load Despatch Centre,
 18-A, Shaheed Jeet Singh Sansawal Marg,
 Katwaria Sarai. New Delhi-110016.
- The CMD,
 Power Grid Corporation of India Limited,
 Saudamini, Plot No. 2, Sector-29,
 Near IFFCO Chowk,
 Gurgaon (Haryana)- 122001



12. The CMD, NTPC Ltd., NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi - 110003

ORDER

Northern Regional Grid failed on 30.7.2012 at about 2:30 hours and the Northern, Eastern, Western and Northern-Eastern grids failed at about 13:00 hours on 31.7.2012. The grid failures plunged several States into darkness and left the people to fend without electricity for hours together and affected the communication, essential services, industry, economy and the life of the people in a large way. In view of the magnitude and severity of the grid disturbance, the Commission directed the Power System Operation Corporation Limited (POSOCO) and Central Transmission Utility (CTU) to investigate into grid failures and submit a report to the Commission. After carrying out a joint detailed investigation by POSOCO and CTU, POSOCO submitted a report on 9.8.2012 in this regard. Based on the findings of report and after hearing the concerned parties, the Commission vide order dated 22.2.2014 in Petition No. 167/SM/2012 came to the conclusion that the following constituents have violated the various provisions of the Electricity Act, 2003, Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code), Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations,



2007 (CEA Technical Standards) and Central Electricity Authority (Grid Standard)
Regulations, 2010 (CEA Grid Standards) as mentioned against each:

S.No.	Name of Constituents/Organizations	Violation
1.	Haryana, Punjab and Uttar Pradesh (30.7.2012)	Section 29 of Electricity Act, 2003 and Regulations
2.	Haryana, Punjab and Rajasthan (31.7.2012)	5.4.2 (a), (g), (h) and (i) of Grid Code.
3.	Maharashtra, Gujarat, Madhya Pradesh and Chhattisgarh (30.7.2012)	Section 29 of Electricity Act, 2003 and Regulations
4.	Maharashtra, Gujarat, Chhattisgarh (31.7.2012)	6.4.12 of Grid Code.
5.	WRLDC	Regulations 5.7.4 (g) (iv) of Grid Code, Regulations 6.5.20 and 6.5.27 of Grid Code.
6.	NRLDC	Regulations 5.7.4 (g) (iv) of Grid Code.
7.	POWERGRID	Regulations 6 (4) (a) of CEA Technical Standards, Regulation 3 (e) of CEA Grid Standards and Regulations 5.7.4 (c) of Grid Code.
8.	NTPC (Sipat)	Section 29 of Electricity Act, 2003.

2. The Commission directed for initiation of action under section 142 of the Act against the constituents guilty of non-compliance of the provisions of the Act and Regulations. The relevant extract of the order dated 22.2.2014 is as under:

"77. In the light of the foregoing discussion, we have come to the conclusion that there are some violations which are specific to this grid disturbance which need to be addressed here; other violations relating to UFRs, Telemetry, RGMO and non-submission of data are being addressed separately. Accordingly, we find that the SLDC of Haryana, Uttar Pradesh, Punjab, Rajasthan, Maharashtra, Gujarat, Madhya Pradesh, Chhattisgarh as well as Powergrid, WRLDC, NRLDC and NTPC have failed to comply with the provisions of the Electricity Act, 2003 and various Regulations of the Commission and CEA as mentioned in the preceding paragraphs. Accordingly, we direct staff of the Commission to process the cases for issue of notice in accordance with provisions of Electricity Act, 2003".



- 3. In view of the above, the respondents are directed to show cause, latest by 15.7.2014, as to why action under section 142 of the Electricity Act, 2003 should not be initiated against them for non-compliance with the provisions of the Act, Grid Code, CEA Technical Standards and CEA Grid Standards.
- 4. The matter shall be listed for hearing on 31.7.2014.

Sd/- sd/- sd/-

(A.K.Singhal) (M. Deena Dayalan) (Gireesh B.Pradhan)
Member Member Chairperson

